

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3186 of 2020

Ajit Kumar Singh

..... Petitioner

Versus

1.The State of Jharkhand

2.Gobardhan Das Udaypuri

..... Opposite Parties

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner

: Mr. Anurag Kashyap, Advocate

For the State

: Mr. Sanjay Kr. Srivastava, APP

02/ 09.09.2020 Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

3. Issue notice upon the Opposite party No.2 under registered cover with A/D as well as under ordinary process, for which requisites etc. must be filed within a period of three weeks from today.

4. List this case after two months.

5. In the meantime, no coercive steps shall be taken against the petitioner in connection with Complaint Case No. 1955/2019, pending in the Court of learned Judicial Magistrate 1st Class, Palamau at Daltonganj, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Pramanik/